

SHRI BAL RAJ MADHOK : How are they keeking quite? Where is the Leader of the House. You ask your allies to be have properly, you are in league with these commies. (Interruptions)

श्री स० मो० बनर्जी फ़ाशियटग्राही मुर्दाबाद । (व्यवधान)

श्री रामावतार शास्त्री : फ़ाशियटग्राही नहीं चलेगी । (व्यवधान)

13.1 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

14 hrs.

The Lok Sabha re-assembled after Lunch at Fourteen of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

RE: CALLING ATTENTION NOTICE (QUERY)—Contd.

SEVERAL HON. MEMBERS rose (Interruptions). . . .

MR. DEPUTY-SPEAKER : I am unable to follow what the hon. members are saying. One by one.

SHRI SEZHIYAN (Kumbakouam) : Regarding the call attention notice on Mr. Cariappa's statement, tabled by hon. Members here, we know what transpired in the House. We understand that the call attention notice was practically admitted by the Speaker yesterday and it was communicated to the Members. But due to various reasons not relevant to this House it had been kept pending. We have met the Speaker and we should like to know the position because it raises some definite issues. (Interruptions.)

MR. DEPUTY-SPEAKER : I have got something to say about it. We are aware of what happend before Lunch. I had been told thatafter that some Members who had tabled the call attention notice and some others met the Speaker and went over this matter again. I understand that they

expressed their dissatisfaction with the version of the PTI report which Mr. Cariappa had shown the Speaker. Therefore, after reviewing the matter the Speaker had agreed to admit this motion; it will be taken up tomorrow.

श्री मधु लिमये (मुं गेर) : अध्यक्ष महोदय, मैं दो बातें आपके सामने रखना चाहता हूँ। अमी डेढ़ बजे जब मैंने रेडियो सुना तब मुझे पता चला कि राज्य सभा में इसी विषय पर वाद-विवाद हो गया। तो मेरी समझ में नहीं आता कि क्या इस लोक सभा का हंम लोगों ने मजाक बना कर रखा है? जब जनता की सबसे बड़ी पंचायत को इन सवालों पर बहस करने का मौका नहीं मिलेगा तो बाद में आप निर्णयों को पुनर्विचार करके बदलते हैं, उसका कोई मतलब नहीं रह जाता। पहला प्रश्न तो मेरा यह है कि भविष्य के लिए ऐसे प्रश्नों पर लोक सभा को तत्काल बहस करने का मौका मिले। राज्य सभा बाद में उनको मिलता है तो करें लेकिन कम से कम हम तत्काल सार्वजनिक महत्व के प्रश्नों पर बहस करें।

दूसरा मेरा मुद्दा यह है कि जब हम लोग अध्यक्ष महोदय के निर्णय के बारे में बोल रहे थे, चार पांच दलों के सदस्यों ने इसके विषय में अपनी बातें रखी थीं। लेकिन मैं देख रहा था कि ट्रेजरी बेंच पर बैठने वाले लोग मजा देख रहे थे। रघुरमैया साहब यहाँ बैठे थे ... (व्यवधान) ... मैं हल्ला नहीं कर रहा हूँ, बोध रहा हूँ, तर्क और हकीकत दे रहा हूँ, बापकी हिम्मत है तो काटिए। प्राय उम क्या कर रहे थ यह मैं जानना चाहता हूँ। अध्यक्ष महोदय, यहाँ पर जब हुँगामा चल रहा था तो ट्रेजरी बेंच पर बैठने वाले मजा देख रहे थे। मैं जानना चाहता हूँ थब स्वयं यह पंचायी ने राज्य सभा में कहा है कि करिअप्पा का बयान बहुत गैर-जिम्मेदाराना बयान है तो ऐसी हम्मत में सदन नेता को यहाँ पर उपस्थित रहना चाहिए था। प्रधानमंत्री को यहाँ पर उपस्थित

रहना चाहिए था । लेकिन वह नहीं रहीं और यह संसदीय-कार्य मंत्री यहां पर बैठे थे । इनको सरकार तनख्वाह देती है जिसके लिए यहां पर हम लोग अनुदान मंजूर करते हैं, यह अपने कार्य को और जिम्मेदारी को नहीं निभाएंगे तो अध्यक्ष महोदय, इनके बारे में भी कुछ कार्य-वाही होनी चाहिए । अंत में आपके माफत मैं उनसे पूछना चाहता हूं कि क्या जानबूझ कर यह खामोश रहे थे और क्या करिअप्पा को इस तरह का बयान देने के लिए उन्होंने ही उकसाया था ताकि देश में घबराहट उत्पन्न न हो और प्रधानमंत्री के चरण छूने का काम और जोरों से चले ? इसलिए मैं पूछना चाहता हूं कि क्या आप लोगों ने बयान दिलवाया था करिअप्पा के जरिए वरना आप लोग यहां पर खामोश क्यों थे ? आप क्यों नहीं बोले जब आप के गृह-मंत्री राज्य सभा में बयान दे रहे थे, यह मैं आपके द्वारा उनसे जानना चाहता हूं ।

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAGHURAM-
AIAH) :** Since my name has been brought in, you must allow me to give a personal explanation. The hon. Member has a right of reply, but I have my right to give a personal explanation, since my name has been brought in.

What happened this morning was a dialogue between certain hon. Members and the hon. Speaker. They were arguing why their motion should have been brought up before the House, and the Hon. Speaker was giving his explanation. I do not see how I come in this dialogue.

श्री मधु लिमये : क्या प्रजातंत्र, को, संसदीय प्रणाली को बचाना नहीं चाहते हैं?

SHRI RAGHU RAMAIAH : Let him listen to me first. This morning some hon. Members said, when all the shouting was going on, why I was not interfering. But do those hon. Members who shout everyday listen to me ? The point, however, now, is not that.

As for the Government's view on Gen. Cariappa's speech, the hon. Home Minister has already made a statement, and I also happened to hear it on the radio or see it somewhere. It is very clear. He has condemned that. Therefore, it is no use involving the Government in this.

Shri Madhu Limaye was gracious enough to say that he was voting for our salaries and all that. But Parliament is also voting for this allowances.

श्री मधु लिमये : नहीं, मैंने यह नहीं कहा कि मैं दे रहा हूं, पार्लियामेंट दे रही है ।

SHRI M. L. SONDHI (New Delhi) : I should be grateful if you give an opportunity to the House including the distinguished Minister who spoke in certain terms which I cannot applaud for the simple reason that I am worried about the effect on the rest of the country and the rest of the world. We did see something happening here at a time when the Rhodesian question came up. What will the freedom-fighters of Rhodesia think? Was it not a duty incumbent on the Treasury Benches and the Minister of Parliamentary Affairs to make an appeal at that time? And we would have hearkened to their appeal if that appeal were made in terms which emphasised democracy and not what is implicit in this type of attitude.

**SHRI H. N. MUKERJEE (Calcutta--
North-East) :** rose--

SHRI K. LAKKAPPA (Tumkur) : rose--

MR. DEPUTY-SPEAKER : Shri H. N. Mukerjee.

SHRI K. LAKKAPPA : But I got up earlier.

MR. DEPUTY-SPEAKER : I shall call Shri K. Lakkappa afterwards. Whether he speaks first or second what does it matter? He will be getting his chance.

SHRI H. N. MUKERJEE : I would not have intervened except for what my hon. friend the Minister of Parliamentary

Affairs chose to say. I was disturbed by what the Minister of Parliamentary Affairs chose to say in answer to Shri Madhu Limaye's statement, and that is, that he thought it not his business to intervene when a very important question relating to procedure and parliamentary principles had come up and with the Speaker a very serious controversy was being conducted.

We noticed for umpteen years now how the Treasury Benches keep completely mum when any constitutional or procedural question of significance comes up. It was very peculiar on this occasion that about a calling-attention-matter to which at that very particular point of time, on answer was being given by a Member of the Cabinet, to which Shri Raghuramiah also happens to belong, at that very point of time when we were asking for that matter being taken up and when the procedure adopted by the Speaker was being explained by him in a manner which was reflecting upon the very character and the way in which Parliament is functioning today, when all that was taking place, the Minister of Parliamentary Affairs was now where in the picture, and not one other Minister, the Law Minister or any other Minister was there. This is going on for too long and too far.

I find, for instance,—after this, the budget would be discussed possible—the Prime Minister who happens to be the Finance Minister is hardly ever here, and I recollect—Shri Raghuramiah would vouchsafe for it also—that in the old days, at least in the First and Second Lok Sabha, during the discussion on the President's Address as well as the discussion on the general budget, the whole shoal of Ministers would be present all the time, and a number of Minister would intervene and answer the arguments, on the other side. But on this occasion, we find that the Prime Minister chooses to put her goods into Shri P. C. Sethi's hands so that he may deputise for her, and does not keep herself here at all. What is this attitude? If when very important subjects crop up suddenly, on procedural matters of principle which go to the root of parliamentary functioning, the Minister of Parliamentary Affairs or the Minister of Law are not available for discussion, and if for budget

discussions also the whole corps of Cabinet Ministers responsible for the budget are nowhere to be seen, how do we function in this House? That is why the Minister of Parliamentary Affairs cannot get away from his responsibility by saying what he has said.

SHRI S. M. BANERJEE (Kanpur) : I am very happy that the Speaker has ultimately decided to admit the calling-attention-notice. But there is another very important aspect of it namely the privilege motion tabled by Shri K. Lakkappa and myself. That is a very important, because you will remember that when the editor of the *Blitz*, Mr. Karanjia

MR. DEPUTY-SPEAKER : If he has tabled there motion already, then it will be considered. Let him not kindly argue about it just now—

SHRI K. LAKKAPPA : I am very happy that the Hon. Speaker has been revised his opinion and admitted the calling-attention-notice about General Cariappa's statement. Gen. Cariappa made a statement three or four days back and it has appeared in the press. He had ample opportunity.

SHRI CHINTAMANI PANIGRAHI (Bhubanswar) : Since the motion is coming up, why should we have a discussion about it now? (*Interruption*)

MR. DEPUTY-SPEAKER : One minute. Mr. Panigrahi, you know that Members are very much seized of this matter. Let us spend five to 10 minutes over this so that everybody would feel happy. Kindly co-operate. (*Interruption*) You know what happened. Therefore, let there be some time, some kind of reconciliation about it. Kindly co-operate.

SHRI K. LAKKAPPA : Gen. Cariappa had ample opportunity to contradict his statement which was published in the press. But how? A Calling Attention motion had been admitted on that matter, and the change has been communicated to us and the Members are seized of it, and at that time, surreptitiously, Gen. Cariappa had approached the Speaker, and approa-

ched the Home Minister and also the Prime Minister....

MR. DEPUTY-SPEAKER : That is the subject-matter of what Mr. Banerjee has also spoken.

SHRI K. LAKKAPPA : By sabotaging the Calling Attention of which the hon. House has been seized, deliberately Gen. Cariappa had committed a breach of privilege of the House, because the Calling Attention has been admitted, and so I have sent a motion of breach of privilege; it has been sent. I request that it may be admitted.

MR. DEPUTY-SPEAKER : Kindly give proper notice of it. Now, Shri Kanwar Lal Gupta.

श्री बंवर लाल गुप्त : उपाध्यक्ष महोदय, श्री करिअप्पा ने जो कुछ कहा है, वह बहुत शम्भोर है और मैं समझता हूँ कि कोई भी समझदार आदमी उस से सहमत नहीं हो सकता, उसकी पूरी निन्दा होनी चाहिये। लेकिन मैं श्री बनर्जी से इस मामले में सहमत हूँ कि एक बार अगर काल-एटेंशन मंजूर कर लिया जाय तो उसको बदलना नहीं चाहिये। करिअप्पा साहब अगर अपने बयान को बदलना चाहते हैं तो वह काम सरकार का है, सरकार को वह मिलें हैं, सरकार उसका जवाब दे।

लेकिन इसके साथ-साथ मुझे यह भी कहना है कि जिस तरह का व्यवहार हमारे कम्प्यूनिस्ट भाइयों ने हमारे स्पीकर साहब के साथ किया मैं उसको भी कन्डेम करता हूँ।

श्री शिवचन्द्र झा : (मधुबनी) : संसदीय मंत्री ने अभी जो बात कही कि जब वह बोलते हैं तो यहाँ कुछ लोग, जो बराबर बोलते रहते हैं, हल्ला करते हैं, क्या उनको सुनते हैं? मैं इसकी पुरजोर मुखालफत करता हूँ, खण्डन करता हूँ। कई दफा ऐसा होता है कि जब भी कोई विषय यहाँ चल रहा होता है, उस पर हम लोग संशोधन देते हैं, उस में समय लगता है तो ये हम से आकर कहते हैं कि बहुत समय लग रहा है, इसको

शिलोटीन हो जाने दीजिये, हम इनकी बात को मान जाते हैं। इसी तरह और भी बहुत सी बातें आती हैं, जिन पर ये हमको आकर कहते हैं तो हम मान लेते हैं, यह सोच कर कि सदन की कार्यवाही ठीक से चलनी चाहिये।

दूसरी बात मुझे यह कहना है कि यह जो फिजा सदन के अन्दर पैदा हुई यह क्यों हुई। यह काल-एटेंशन का ही प्रश्न नहीं है, एक तरह से इनकॉन्सिस्टेंसी सदन में चल रही है। आज क्या हुआ—एक काल-एटेंशन दिया गया करिअप्पा पर, अध्यक्ष ने कहा कि उसको मंजूर नहीं करेंगे। उसके बाद वासुदेवन नायर गये, दो श्रीर आदमी गये और उनको कन्विस कर लिया। उसके बाद उन्होंने कुबूल कर लिया। उसके बाद जब करिअप्पा उनके पास गये तो उसको विदडरा कर दिया। हम लोगों ने हल्ला किया तो फिर मंजूर कर लिया, अब कल गृह मंत्री कहेंगे तो शायद सुबह तक फिर विदडरा कर लेंगे—यह इनकॉन्सिस्टेंसी मैं देख रहा हूँ।

मैंने रूपी ट्रेड एग्जीमेंट विद् यूगोस्लाविया पर काल-एटेंशन दिया, उन्होंने नामन्जूर कर दिया, फिर शार्ट-नोटिस विवडचन दिया, उसको डिस-एलाउ कर दिया—ये जो अहम सवाल सामने आते हैं, यदि इनकी सफाई न होगी तो यह सदन कैसे चलेगा। तो मैं चाहूँगा कि सभी दलों के लोगों से मिलकर सभी बातों पर विचार करके कोई रास्ता निकालें जिससे इस सदन की कार्यवाही अच्छी तरह से चल सके।

श्री रणबीर सिंह (रोहतक) : डिप्टी स्पीकर महोदय, जनरल करिअप्पा ने जो कुछ कहा वह वाइसे शर्म है, देश के लिए श्रीर हमारे लिए भी। वह बहुत गलत हुआ। उसके ऊपर जो काल-एटेंशन मोशन एडमिट हुआ वह बहुत अच्छी बात हुई। देर आयद; दुरुस्त घायद। देर से भी किया तो भी कोई बात नहीं है। मैं पूछना चाहता हूँ कि काल-एटेंशन मंजूर करने या न करने का क्या स्टैंडर्ड है। आप बुरा मत मानिये, इससे भी ज्यादा इम्पार्टेंट कालिग

अटेशन हमने दिया और प्रकाशवीर शास्त्री जी और दूसरे पांच एम०पीज० ने दिया... (व्यवधान)

MR. DEPUTY-SPEAKER : This question has been settled. What is the use of protracting the issue?

श्री रणवीर सिंह : मुझे माफ करेगे, हमें अहसास हो गया है कि जो ज्यादा डिमिप्सिन्ड हैं, जो ज्यादा कांआपरेट करते हैं उनको इस हाउस में ज्यादा रिक्फ किया जाता है और जो शोर मचाते हैं उनके सामने चेयर ज्यादा झुकती है—मैं कोई रेफ्लेक्शन नहीं कर रहा हूँ।

पंजाब के सिलसिले में मैंने एक कार्लिंग प्रॉटेशन दिया कि हरिजनों और एक तबके के लोगों के लिए वहाँ के चीफ मिनिस्टर ने स्टेट-मेंट दिया कि पंजाब छोड़ कर चले जायें। हमारा वह कार्लिंग अटेंशन मोशन रिजेक्ट हुआ। इसलिए मैं जानना चाहता हूँ कि मोशन को रिजेक्ट करने का क्या स्टैंडर्ड है।

MR. DEPUTY-SPEAKER : The grounds on which calling attention notices are admitted or not admitted cannot be discussed here now.

श्री रणवीर सिंह : सारे हरियाणा और शुमाली हिन्दुस्तान में बड़ी भारी नफरत फैली हुई है। ऐसे इम्पॉटेंट मोशन को क्यों रिजेक्ट किया गया। मैं इस बात पर प्रॉटेस्ट करता हूँ।

SHRI PILOO MODY (Godhra) : It is not often that I agree with my friend, Prof. Mukerjee. But on this occasion and on matters concerning parliamentary procedures, he certainly talks a lot of sense. The main point at issue is a matter of parliamentary procedure and also the scant respect with which this Government treats not only Parliament but also legislation passed by Parliament. Grants are put forward and enormous sums of money are sanctioned all in the absence of the principal participants in the show. You have just now had an explanation from the Minister of Parliamentary Affairs, if I may say so, a most puerile explanation. He was being called upon to explain why as

Minister of Parliamentary Affairs, he did not intervene on the matter of procedure. What did he say to that? He goes into the merits of the issue and accuses the opposition of shouting and tries to hide behind the fact saying "I did not interfere in this". It was his job to interfere in it, it is his job to see that the procedures of this House are followed; it is his job that when procedures are not followed, he protests, just as much as we do.

SHRI CHINTAMANI PANIGRAHI: In the morning we were a little unhappy when there was some departure from the procedure of admitting calling attention motions. We were happy when the hon. Speaker admitted the motion and we are grateful to him. But it also does not behave well on the part of hon. Members to get excited and it does not help us to attach to much of importance to the statement made by General Cariappa.

श्री रामवल्लभ शास्त्री (पटना) : उपाध्यक्ष महोदय, नियम के मुताबिक हम तमाम लोगों का अधिकार प्राप्त है कि लोक महत्व की समस्याओं पर ध्यानाकर्षण प्रस्ताव दें। इसी नुक्त से इसी फ्राइटरिया की बुनियाद पर हममें से कुछ लोगों ने कार्लिंग अटेंशन नाटिस दिया। करिअप्पा साहब के बयान में कांस्टीट्यूशन की बात भी थी और जेनरली हिन्दुस्तान के छात्र समुदाय के ऊपर भी उन्होंने अटक किया। ये तमाम बातें थी इसलिए हम लोगों ने उसे लोक महत्व का विषय समझा और स्पीकर महोदय ने उसे स्वीकार भी किया। लेकिन आश्चर्य की बात है कि उन्होंने बताया नहीं कि करिअप्पा साहब से क्या बात हुई। उनकी बातें उन्होंने मुनली। और अखबारों की तमाम बातों को गलत समझा जिन बातों का मैंने अभी निवेदन किया। तो इस तरह की बात नहीं होनी चाहिए। प्राप महान कुर्सी पर बैठते हैं इसलिए वहाँ से इस तरह की गलती नहीं होनी चाहिए। जब लोक महत्व के विषय हमें उठाने का अधिकार है तो हम उठाते रहते हैं। आप जानते हैं कि 9-10 तारीख को हमारे दिल्ली में, हरयाणा और

पंजाब में ओलों की वर्षा हुई, बड़ी खतरनाक वर्षा हुई जिससे किसानों की फसल बर्बाद हो गई। उस पर मैंने आज कालिंग अटेंशन दिया लेकिन उसको भी रिजेक्ट कर दिया गया। तो मैं नहीं समझता कि कौन सा विषय लोक महत्व का है और कौन सा विषय लोक महत्व का नहीं है। इस कालिंग अटेंशन को आज स्वीकार करना चाहिए था क्योंकि लाखों किसानों का जीवन उससे सम्बन्धित था, वे आज परेशान हैं और उनको सहायता मिलने को बात थी।

SHRI SHEO NARAIN (Basti): The Speaker is the custodian of the House. I want to know where the Minister of Parliamentary Affairs comes into the picture when this matter is being discussed. Government decided to admit it in the Rajya Sabha and the Home Minister has replied to it there. Here also the Speaker wanted the question to be admitted. When the Speaker is being questioned on this point why did the Minister of Parliamentary Affairs not come to the aid of the Speaker? It was his duty to help the Speaker.

SHRI R. D. BHANDARE (Bombay Central): Sir, on a point of order. Firstly, what is the business before the House? Secondly, having admitted the Calling Attention Notice, how is it that hon. Members are allowed to discuss the same matter? How long are we going to discuss this? Let us go to the regular agenda.

MR. DEPUTY-SPEAKER: Please leave it to me. You have raised the point of order. Now you listen to what I have to say. This is a continuation of the discussion before lunch.

SHRI R. D. BHANDARE: It was decided also.

MR. DEPUTY-SPEAKER: Even so, some hon. Members raised some other points. Shri Madhu Linaye raised some other point—the presence of the Prime Minister and the intervention of the Minister of Parliamentary Affairs. I can do everything only with the consent of the House. I am the creature of this

House and, therefore, I am more anxious than you are that this discussion [should] conclude now. But I can do that only with the support of Members. I would appeal to Members not to say anything more now. I would call the Minister of Parliamentary Affairs to reply because a point has been raised against him and he has a right to reply to that.

SHRI PILOO MODY: He is not Minister of Parliamentary Affairs; he is Minister for Party Affairs.

SHRI E. K. NAYANAR (Palghat): After 25 minutes of dialogue the Speaker accepted it but our Minister of Parliamentary Affairs, Shri Raghu Ramaiah, is not bothering about what the Opposition parties say and is keeping himself apart. He has a duty to intervene; he cannot wash his hands off by staying away. The Rajya Sabha has already discussed this.

SHRI CHEGALRAYA NAIDU (Chittoor): I am a party to the calling-attention notice. Rightly or wrongly, after hearing General Cariappa, the Speaker has taken a decision. Because they are holding the House to ransom, you should not admit it again.

SHRI HEM BARUA (Mangaldai): What has happened in the morning has happened and we must not repeat that now. I must congratulate the Speaker for allowing this calling-attention notice. But, at the same time, I did not like the remarks made against the Speaker this morning. I condemn them.

SHRI S. M. BANERJEE: On a point of personal explanation... (*Interruption*)

SHRI RAMAVATAR SHASTRI: This is wrong.

MR. DEPUTY-SPEAKER: You are entering into the whole [thing] again. I appeal to you kindly to set down quietly and allow me to conclude it and go on with the business of the House.

श्री भोलू प्रसाद (वांसगांव): आप का सचिवालय सिर्फ इसी बात पर दिन रात अध्ययन

कर रहा है कि संसद् में प्रश्नों के उत्तर कम दिये जायें और दर्शकों की संख्या कम की जाय। दूसरी बात मैं यह कहना चाहता हूँ कि संसदीय प्रक्रिया है कि हर मेम्बर को हिन्दी और अंग्रेजी दोनों में प्रश्नों के उत्तर दिये जायें। लेकिन यह सचिवालय इतना ढीला काम कर रहा है कि हिन्दी प्रश्नों का उत्तर अंग्रेजी में दिया जा रहा है। तीसरी बात मैं यह कहना चाहता हूँ कि गोरखपुर में रेलवे ऐक्मिडेंट हुआ जनवरी के महीने में जिसमें पचासों आदमी मर गये और पचासों घायल हो गये, लेकिन रेलवे पुलिस ने कुछ नहीं किया। संसदीय कार्य मंत्री स्टैंड और अनस्टैंड प्रश्नों का उत्तर भी देने के लिये तैयार नहीं है। उर्मा लिये मैं आप से चाहूँगा कि आप संसदीय कार्य मंत्री से कहें कि वे प्रश्नों के उत्तर दें।

श्री यशपाल सिंह (देहरादून): शहीदे आजम राव तुला राम के लिये हरियाणा के चीफ मिनिस्टर बंसी लाल ने ठग लक्ज का इस्तेमाल किया। जिस शहीदे आजम के लिये सारी नेशन आज आंजलाइज्ड है, जो हमारी आजादी का लाने वाले हैं जिनका विदेशों तक भी सम्मान है और अफगानिस्तान के अमीर ने खुद जिन के लिये बूक पेश किया था, उसको हरियाणा के चीफ मिनिस्टर ने ठग कह कर पुकारा। इस के लिये हम ने पिछदी दफा प्रोटेस्ट भी किया था। इस सदन में जगद्गुरु शंकराचार्य का स्टेटमेंट डिस्कस हो सकता है, लेकिन बंसी लाल का स्टेटमेंट, जो कि चीफ मिनिस्टर हैं और कांग्रेस पार्टी के चीफ मिनिस्टर हैं यहां डिस्कस नहीं हो सकता, यह क्यों? अगर हम इस हाउस में नहीं कहेगे तो किस से कहेगे? यह ठीक है कि हरियाणा में असेम्बली है, लेकिन वह हरियाणा की असेम्बली को छोड़ कर चले गये हैं। मैं जानना चाहता हूँ कि कहां से इन्साफ की भांग की जाय।

SHRI DALBIR SINGH (Sirsa): I rise on a point of order... (Interruptions)

SHRI RANDHIR-SINGH: Nothing should be said against the man who is not present in the House. (Interruptions)

MR. DEPUTY-SPEAKER: Order, order. Shri Raghu Ramaiah.

SHRI RAGHU RAMAIAH: Sir, I am very grateful to my hon. friends sitting on the Opposition for having given me today the position which I had never dreamt of in my life. One of the hon. Members said that when this matter was raised, why did the Parliamentary Affairs Minister allow it to be discussed in the Rajya Sabha and not here? May I submit in all humility that I am a very small man to control the decision of the Speaker or the Chairman, Rajya Sabha. It is their privilege and prerogative to decide what should be discussed in the House and what not. (Interruptions) Certain allegations have been made against me. Secondly it has been said that, when matters of procedure are being discussed, why did not the Minister of Parliamentary Affairs interfere? I would most willingly do so from tomorrow, provided the hon. Members will express their desire that they will obey my ruling... (Interruptions)

श्री मधु लिमये: वह क्या कह रहे हैं? यह बदतर्माजी है। रूलिंग आप देने है। क्या वह रूलिंग देते हैं?

SHRI RAGHU RAMAIAH: I am not for a minute belittling what has happened this morning. But let me add, this morning when a discussion was going on and certain Members were representing to the Speaker that their Call Attention notice had been admitted and why it was not being called today, the Speaker was making some observations. At that time, there were some shoutings going on and there were two courses open to me, that is, either I could have shouted and got drowned in the shouting or I could have kept as many Members silent as I could. And I must say, with gratitude to my party Members that the bulk of them were absolutely quiet and gave utmost cooperation... (Interruptions) I am not blaming anybody.

SHRI SHEO NARAIN: It was the duty of the Parliamentary Affairs Minister to get those Members who were shouting suspended... (*Interruptions*)

SHRI RAGHU RAMAIAH: I was not satisfied with what had happened. Then, without taking any food, this morning, I went to the Lobby, begged with the Members and took them to the Speaker's room and discussed with them and I also made my own humble representation to the Speaker. So, please don't say that the Minister of Parliamentary Affairs has not done anything. I have done everything humanly possible. In the present situation in which we are, I would humbly suggest that the Minister of Parliamentary Affairs can only succeed with the cooperation of the leaders of all the parties. I would humbly request all the leaders of the parties to cooperate with us.

An allegation has been made unnecessarily, unjustly, against the Prime Minister that she was not here. Throughout the General Budget debate, except for a minute or two, she had been here. I would request the hon. Members not to make such allegations. (*Interruptions*)

श्री यशपाल सिंह : जो हम कहना चाहते हैं कहाँ जा कर कहे ? हरियाणा असेम्बली में मुना कर क्या करेगे ? उन्हें नोन कॉन्फिडेंस से डर लगता है। असेम्बली में सुनवाई नहीं होगी और इस पार्लियामेंट में जवाब नहीं मिल रहा है (*व्यवधान*)

MR. DEPUTY-SPEAKER : Order, order. Kindly sit down. (*Interruptions*)

SHRI M. L. SONDHI : He has no business to do that in the House. We will not allow this. I move that this be condemned, (*Interruptions*) It may happen today to Mr. Yashpal Singh. Tomorrow it may happen to others. (*Interruptions*) Do we not have freedom of speech, Sir ? ... (*Interruptions*)

MR. DEPUTY-SPEAKER : I am coming to your point. I think it is highly undesirable, objectionable... (*Interruptions*)

I have not concluded. If you don't allow me to speak... (*Interruptions*) Please sit down. I am on my feet.

SHRI M. L. SONDHI: Sir, I beg to move that you name him, Sir. To-day he has dragged Mr. Yashpal Singh. Tomorrow he will drag somebody else. Has he the monopoly of saying what he wants ? Has it happened in any other Parliament that a Member has dragged a fellow Member ?

MR. DEPUTY-SPEAKER : I am speaking on that very point. Won't you allow me even to complete what I have to say ? Although it is done in a friendly manner...

SHRI RANDHIR SINGH: It was only in a friendly manner. Sir, I am very sorry.

MR. DEPUTY-SPEAKER : Please sit down.

SHRI RANDHIR SINGH: I am very sorry before the House.

MR. DEPUTY-SPEAKER: I want to say this. It is highly undesirable and objectionable although done in a friendly manner to use any physical force on a Member in the House. Even though it was done in a friendly manner, it is undesirable.

I think the Minister of Parliamentary Affairs is a bit guilty of a slip of the gap when he termed it as a ruling. (*Interruptions*) He can intervene and appeal to the House but ruling is the prerogative of the Chair. Now we go on to the calling attention motion.

SHRI RAGHU RAMAIAH: I am sorry for the slip, Sir.

MR. DEPUTY SPEAKER: All right.